

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 134/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff block in accordance with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariffs) Regulations, 2014 as well as the determination of the transmission tariff for the 2019-24 tariff block, as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019.
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Uttar Pradesh Power Transmission Corporation Limited (UPPTCL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 7 Others
- Parties Present** : Shri Mohit K. Mudgal, Advocate, UPPTCL
Shri Sachin Dubey, Advocate, UPPTCL
Shri Mohit Jain, Advocate, UPPTCL

Record of Proceedings

Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) has filed the instant petition for the truing-up of the transmission tariff for the 2014-19 period and the determination of transmission tariff for the 2019-24 tariff period for the following 18 inter-State Transmission lines of UPPTCL:

Asset	Transmission Line
Asset-I	220 kV Muzaffarnagar (Nara)-Roorkee line
Asset-II	220 kV S/C Khodri-Saharanpur-1 Line
Asset-III	220 kV S/C Khodri-Saharanpur-2 Line
Asset-IV	220 kV S/C Bareilly - Pantnagar Line
Asset-V	220 kV D/C Sahibabad-Patparganj Line
Asset-VI	220 kV S/C Noida Sec 62-Gazipur Line
Asset-VII	220 kV S/C Noida Sec 20-Gazipur Line
Asset-VIII	220 kV S/C Noida Sec 20-BTPS Line
Asset-IX	220 kV S/C Sahupuri-Pasauli Line



Asset	Transmission Line
Asset-X	132 kV Sahupuri-Karmnasha
Asset-XI	132 kV Chandauli- Karmnasha
Asset-XII	132 kV Kiratpur-Manglore
Asset-XIII	132 kV Chandak-Luksar
Asset-XIV	132 kV Afzalgarh-Kalagarh
Asset-XV	132 kV Dhampur-Kalagarh
Asset-XVI	132 kV Lalitpur-Rajghat
Asset-XVII	132 kV Anpara-Morwa
Asset-XVIII	132 kV Bina-Morwa

2. After hearing the Petitioner, the Commission directed to issue notice to the Respondents and the Petitioner to submit the following details on an affidavit with an advance copy to the Respondents by 19.2.2024:

i. The purpose of construction of the following transmission lines:

Asset-X	132 kV Sahupuri-Karmnasha
Asset-XI	132 kV Chandauli- Karmnasha
Asset-XII	132 kV Kiratpur-Manglore
Asset-XIII	132 kV Chandak-Luksar
Asset-XIV	132 kV Afzalgarh-Kalagarh
Asset-XV	132 kV Dhampur-Kalagarh
Asset-XVI	132 kV Lalitpur-Rajghat
Asset-XVII	132 kV Anpara-Morwa
Asset-XVIII	132 kV Bina-Morwa

ii. The Connectivity Diagram and Single Line Diagram (SLD) of the transmission assets covered in the instant petition.

iii. The details of the transmission assets in the following format:

Name of the line	Total line length in km	Length of line in km (UPPTCL Portion)

iv. The availability of the transmission lines for the years 2014-15, 2015-16, 2016- 17, 2017-18, 2018-19, 2019-20, 2020-21, 2021-22, and 2022-23, as duly certified by the respective RLDC.

v. Whether there is any Power Supply Agreement between the two States as the transmission lines covered in the instant petitioner are inter-State lines?

vi. Whether the energy transfer through the inter-State transmission lines is being accounted for by RLDC?

vii. Operational status and monthly average power flow on the transmission lines covered in the instant petition during the period 2014-19.



3. The Commission further directed the Respondents to file their reply by 1.3.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 11.3.2024. The Commission observed that the due date of filing the reply and rejoinder should be strictly adhered to and no extension of time will be granted.

4. The petition will be listed for final hearing on 13.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

